

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI**

ROC No.476/SO/2021

dated 15.06.2022

**CIRCULAR No. 5/2022**

The Hon'ble Supreme Court vide order dated 23.09.2021 in Suo Motu Writ Petition (C) No.4/2021, *In Re: Delay in release of convicts after grant of bail*, has directed to adopt the procedure termed as FASTER (Fast and Secure Transmission of Electronic Records) for transmission of e-authenticated copies of the interim orders, stay orders, bail orders and record of proceedings to the duty-holders for compliance and due execution, through a secured electronic communication channel.

E-authenticated copies of the orders of the Hon'ble Supreme Court relating to interim orders, stay orders, bail orders and record of proceedings communicated through FASTER system shall be acted upon by all stakeholders to give effect to the orders.

  
**REGISTRAR GENERAL**

Copy to

1. The Principal Private Secretary to the Hon'ble the Chief Justice, High Court of Andhra Pradesh.
2. The Personal Secretaries to the Hon'ble Judges, High Court of Andhra Pradesh.
3. All the Registrars, High Court of Andhra Pradesh.
4. All the Unit Heads in the State of Andhra Pradesh (With a request to communicate the same to all the Officers working under your control).
5. All the Officers in the High Court of Andhra Pradesh.

